

thousands of cases of adulteration in the cities and towns of India. Has the Government any plan to check this loss to the health of the country?

**SHRI ANNASAHIB SHINDE :** I am sorry; this is not coming under this.

**श्री बलराज मधोक :** यह प्रश्न किसी मंत्री को एड्रेस किया गया था और इसका उत्तर शिन्दे साहब दे रहे हैं। वास्तव में हैल्थ मिनिस्टर का होना भी आवश्यक थी। कारण यह है कि यह एडल्ट्रेशन का मामला है केवल एक्सपोर्ट्स का मामला ही नहीं है। देश के अन्दर जो एडल्ट्रेशन भी हो रहा है उसके लिए कानून बनाया गया है जिसके मुताबिक जो बड़े बड़े लोग हें वे माल को भी टैस्ट करवाते रहते हैं और बन्द माल भी बेचते हैं। छोटे ट्रेडर्स को वे माल बेचते हैं और जो माल ये छोटे ट्रेडर्स उनसे लाते हैं, जब टैस्ट करना होता है तो इन छोटे ट्रेडर्स को पकड़ लिया जाता है। हैल्थ वाले कहते हैं कि यह स्पेसिफिकेशंस के अनुसार नहीं है। जो छोटा दूकानदार है वह कहता है कि उमने बड़े ट्रेडर्स से, होलसेलर से लिया है। लेकिन होलसेलर को पकड़ते नहीं जिसे माल ले कर छोटा ट्रेडर उसको बेचता है। दे आर बीइंग हैरास्ड लाइक एनीथिंग। इस प्रकार की बेइतहा शिकायतें मेरे पास आई हैं। मेरे पास जो मैमोरंडम आए हैं उनको मैंने हैल्थ मिनिस्टर के पास और आपके पास भेजा है। जो छोटे ट्रेडर हैं, जो माल मनुफैक्चर नहीं करते हैं, बड़ों से माल ले कर बेचते हैं, उनको हैरास करने की जो प्रक्रिया है उसको बन्द किया जाए और जो माल व सामान होता है उसका टैस्ट करने का प्रबन्ध क्या आप हर एरिया के अन्दर, हर तहसील के अन्दर, हर शहर के अन्दर करेंगे, वहां पर टैस्टिंग लैबोरेटरीज कायम करेंगे ताकि वे जो माल लायें वे पहले उसे टैस्ट करवा लें और फिर जनता को दें? इस तरह से अगर किया गया तो उनका जो हैरासमेंट है वह बन्द हो सकता है। क्या आप इस पर विचार करेंगे?

**SHRI ANNASAHIB SHINDE :** This question relates to specific devia-

tions which were made in respect of certain categories of spices. If the hon. Member has any question in regard to the Prevention of Food Adulteration Act, he can address a specific question to the Health Ministry.

**SHRI R. BARUA :** If I understood the Ministers' reply aright, he said the classification for export purposes is different from what we find in the Food Adulterations Act. He also said that in spite of the variation, there is no health hazard in it. May I know whether such a variation may lead to more complications, unless the law is amended? What steps are Government going to take in this regard?

**SHRI ANNASAHIB SHINDE :** I have already answered it.

#### UNREST IN HEAVY ENGINEERING CORPORATION, RANCHI

\*839. **SHRI P. VENKATASUBBAIH :** Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that an official case study was made of the abnormal industrial unrest in the Heavy Engineering Corporation, Ranchi; and

(b) if so, the salient features thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) :** (a) No, Sir.

(b) Does not arise.

**SHRI P. VENKATASUBBAIAH :** May I know whether it is a fact that in most of the public sector projects unfortunately, the highest executive, soon after taking charge, overnight finds that his relations or people coming from his State are qualified for the posts there, with the result that the States where those projects are located are denied the benefits of the employment potential created in that area resulting in great unrest? If so, what measures do Government propose to take in this matter?

**THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) :** We have laid down a policy that with

regard to the senior posts in the public sector projects, requiring technical qualification and experience, the best people available in the whole country will be selected. The smaller employees will be recruited as far as possible from the area where the industries are located.

**SHRI P. VENKATASUBBAIAH :** Concern has been expressed not by individuals, but by members of various State Assemblies and resolutions have been passed where such discontent is prevailing. That apart, may I know whether the third plan envisaged studies being undertaken on industrial relations and implementation of labour laws by the HEC and if so, what are the important suggestions made ?

**SHRI F. A. AHMED :** It is true that in the third plan this study was suggested, on the basis of which there is to be a study in every public sector every third year. In 1966-67 this study was undertaken and a large number of suggestions are there. I can lay it on the Table.

**MR. DEPUTY-SPEAKER :** Yes.

**SHRI N. K. SOMANI :** The enormous problems facing the HEC at Ranchi in respect of quality and inadequate production, massive industrial unrest, etc., have been completely relegated to the background by the new Chairman of HEC who happens to be the conscience-keeper of the Government of India, Mr. K. D. Malaviya. He has further declared after his appointment,

"I shall continue to exercise my freedom as a political worker after the appointment to this high body to carry on my efforts to rouse the conscious public opinion in India for a speedy implementation of the socialist programme."

**MR. DEPUTY-SPEAKER :** The question does not concern the Chairman.

**SHRI N. K. SOMANI :** In that background, I shall frame my question. Would the Government of India instruct the new Chairman to apply his mind exclusively to solve all the problems of HEC and not indulge himself in political activities ?

**श्रीमती लक्ष्मीकान्तम्मा :** सोशलिज्म पोलिटिकल एक्टिविटी नहीं है।

**SHRI F. A. AHMED :** You have rightly pointed out, Sir, that this question is not relevant. But I can say straightway that I have had a discussion with the Chairman and he also agrees that he has to devote his attention to all the questions involving the interests of the public sector at Ranchi.

**श्री प्रेम चंद वर्मा :** मैं यह जानना चाहता हूँ कि 1967-68 के दौरान हैवी इंजीनियरिंग कार्पोरेशन में कितने फ़ीसदी मशीनों बेकार खड़ी रहीं और अब जो रिसेशन, मन्द्य, आ रही है या महसूस की जा रही है, उसके कारण 1968-69 में कितनी कमी का अन्दाज़ा है और मौजूदा रिसेशन का कार्पोरेशन को प्राङ्गण पर क्या असर पड़ेगा।

**श्री फ़ख़रुद्दीन अली अहमद :** इस सवाल का भी आरिजिनल सवाल से कोई ताल्लुक नहीं है, लेकिन मैं कह सकता हूँ कि इन बातों के मुताल्लिक हम एन्वायबरी कर रहे हैं और इस बात की कोशिश कर रहे हैं कि किस तरह से आइडल कैपैसिटी को काम में लाया जाये।

**MR. DEPUTY-SPEAKER :** Hon. members must bear in mind the main question. If they go far beyond it, one question will take half an hour and others are deprived of the opportunity to put their questions.

**SHRI V. KRISHNAMOORTHY :** It is a fact that the top executives always select their kith and kin, because blood is thicker than water...

**SHRI AMRIT NAHATA :** *Sambhar* is thicker than blood.

**SHRI V. KRISHNAMOORTHY :** Perhaps Mr. Nahata has some preferences. That is why he is angry.

**SHRI AMRIT NAHATA :** I said, *sambhar* is thicker than blood.

**SHRI V. KRISHNAMOORTHY :** May I know whether the Government is prepared to give instructions to the top executives that after the date of their assuming office in any public sector un-

dertaking, their kith and kin and near relatives should not be appointed in that particular undertaking? What is the policy of Government in this regard?

**SHRI F. A. AHMED :** This question is not relevant, but I can assure him that if specific instances are brought to our notice where favouritism has been shown, we will look into it.

**AN HON. MEMBER :** Thousands of instances are there.

**श्री कंबरलाल गुप्त :** अभी मंत्री महोदय ने कहा है कि उन्होंने हैवी इंजीनियरिंग कार्पोरेशन के चेयरमैन से बात कर ली है और उन्होंने कहा है कि वह अपनी सारी एनर्जी हैवी इंजीनियरिंग प्लांट की उन्नति में लगायेंगे। उन्होंने समाचारपत्रों में पढ़ा होगा कि चेयरमैन, श्री के० डी० मालवीय, ने कांग्रेस वर्कर्स को एड्रेस करते हुए कहा है कि वे जोर से काम करें, वर्ना कांग्रेस खत्म हो जायेगी। क्या यह सही है कि सरकार जिन व्यक्तियों को ऐसी कनसर्न्स का चेयरमैन बनाती है, वे इस पद पर रहते हुए भी पालिटिक्स में भाग ले सकते हैं, अगर हां, तो क्या सरकार उनको चेयरमैन के पद पर रहते हुए पालिटिक्स में भाग लेने से मना करेगी? सरकार द्वारा इस कनसर्न और इस तरह की दूसरी कनसर्न्स के जो एक्सक्लूटिव मुकर्रर किये जाते हैं, वे एक्सपीरियंसड लोग नहीं होते हैं। क्या सरकार ने उनको ज्यादा एक्सपीरियंस दिलाने के लिए कोई योजना बनाई है, ताकि वे ज्यादा एफिशेंटली काम कर सकें? . . .

**श्री फ़ख़रुद्दीन अली अहमद :** जहां तक इन चेयरमैन साहब का ताल्लुक है, यह कोई सिलेरी नहीं ले रहे हैं। (व्यवधान)

**श्री हुकम चन्द कछवाय :** सिलेरी न लेने से क्या होता है? पैसा कमाने के और कई तरीके हैं।

**MR. DEPUTY-SPEAKER :** If you want further information about the activities of the Chairman, you can put a separate question. They are not covered by this. This question is about the un-

rest resulting from a particular employment policy followed in public sector undertakings.

**श्री कंबरलाल गुप्त :** उपाध्यक्ष महोदय, मैं आपके खिलाफ़ बहुत स्ट्रांग प्रोटेस्ट करना चाहता हूं। मुझे आप से शिकायत है, किसी मंत्री से नहीं है।

**MR. DEPUTY-SPEAKER :** I do not mind your protest. The supplementary should be relevant to the main question. If you widen the area, then it will be difficult.

**श्री कंबरलाल गुप्त :** जो सवाल मैंने किया था उसका जवाब वह दे रहे थे, तो वह जवाब देने दीजिए।

**SHRI SHEO NARAIN :** He must withdraw his words. . . . (interruptions).

**MR. DEPUTY-SPEAKER :** There is a good ground for protest. But hon. Members should realise that if there is conflict between the viewpoints expressed by Members, it can be put in a different way. Now, Shri K. K. Chatterjee.

**श्री कंबरलाल गुप्त :** अध्यक्ष महोदय, मैंने जो सवाल किया है उसका जवाब तो देने दीजिए। . . . (व्यवधान) . . . अगर उनको मेरे कुछ कहने से आपके बारे में एतराज है तो मैं उसको भी वापस लेने को तैयार हूं। मैं कभी चेयर के असम्मान में कोई बात नहीं कहता। मेरी कोई ऐसी नीयत नहीं थी आपका डिस-रेस्पेक्ट करने की। लेकिन मैं मंत्री महोदय से कहता हूं कि वह मेरे प्रश्न का जवाब दें।

**MR. DEPUTY-SPEAKER :** This matter is over. I have already called another hon. Member. Further, when the Minister is not replying, what can I do?

**SHRI F. A. AHMED :** Sir, I accept your ruling.

**श्री कंबरलाल गुप्त :** मेरा प्वाइंट आफ आर्डर है। मेरा आप से कहना यह है कि एक सवाल पूछा जाता है तो क्या मंत्री महोदय यह

कह सकते हैं कि मैं जवाब नहीं दूंगा क्योंकि उसकी प्रक्रिया इसमें है? या तो यह कह दें कि यह पब्लिक इंटरैस्ट में नहीं है...

**MR. DEPUTY-SPEAKER :** I will explain the position. You are a lawyer. You should appreciate that when a question is placed on the Order Paper I have to see how far I can give latitude. Otherwise, on one question all allied matters are likely to be raised.

**श्री कंबरलाल गुप्त :** मैंने इसमें यह कहा है कि चेयरमैन पालिटिक्स में हिस्सा ले सकते हैं या नहीं? तो इसका जवाब दिलाइए। मैंने और कुछ नहीं कहा है।

**MR. DEPUTY-SPEAKER :** If he replies, I have no objection. But, as I have said, it is not covered by the main question.

**श्रीमती लक्ष्मीकान्तम्मा :** मैं भी एक व्यवस्था का प्रश्न रखना चाहती हूँ। आपने उनको मौका दिया है तो मेरा व्यवस्था का प्रश्न भी सुनिए। किमी के खिलाफ एलीगेशन करने के पहले प्रायर नोटिस आपको देना पड़ता है। तो यह कैसे इस तरह का सवाल कर रहे हैं?

**MR. DEPUTY-SPEAKER :** This is over. Shri K. K. Chatterjee.

**श्री कंबरलाल गुप्त :** उन्हें जवाब तो देना चाहिए।

**MR. DEPUTY-SPEAKER :** When the Minister is not replying, what can I do? I cannot compel him.

**श्री कंबरलाल गुप्त :** यह सवाल हेवी इंजीनियरिंग कारपोरेशन रांची के बारे में था कि वहाँ पर अनरेस्ट क्यों होता है? मेरा कहना यह है कि जो हेड आफ दि एग्जीक्यूटिव हैं वह चूँकि पालिटिक्स में भाग लेते हैं इसलिए वहाँ अनरेस्ट होता है। तो क्या मंत्री महोदय उनको हिदायत करेंगे कि वह पालिटिक्स में भाग न लें। यह सवाल है मेरा।

**श्री रवि राय :** यह क्वेश्चन रेसीवेंट है।

**MR. DEPUTY-SPEAKER :** As far as I am concerned, I am very clear in my mind.

**SHRI D. N. PATODIA :** The Minister was about to reply.

**MR. DEPUTY-SPEAKER :** I have already stated that if it is beyond the scope of the question, I cannot say that the Minister should reply. I cannot compel him. But if it is within the scope, if he had first put this question of the politics of the Chairman leading to some unrest, that would have been very very proper.

**SHRI S. KANDAPPAN :** It is a very relevant and leading question. The Chairman of the corporation is indulging in politics because of which there is unrest.

**MR. DEPUTY-SPEAKER :** When the Minister has nothing to say, what could I do?

**SHRI KANWAR LAL GUPTA :** You can force him to reply.

इस तरह से कांग्रेस वाले वहाँ पालिटिक्स कर के वहाँ अनरेस्ट क्रियेट करते रहेंगे। . . .  
(व्यवधान) . . .

**MR. DEPUTY-SPEAKER :** Shri K. K. Chatterjee.

**SHRI KRISHNA KUMAR CHATTERJEE :** In the labyrinth of words a very important matter has been side-tracked. Shri Venkatasubbaiah has pinpointed a very serious issue that there has been abnormal labour unrest in the public sector undertaking in Ranchi. The position is the same in Durgapur also, where also it is a public sector undertaking. In the private sector also the position is not different. In my own State, the Martin Burn Company with 12,000 workers is completely closed for the last two months. So also Indian Iron with 6,000 workers. In the light of all this, I want to know whether the hon. Minister also feels that our labour laws, as enacted and prevailing today in the country are out of date and they require immediate thorough re-examination and revision? If so, is the hon. Minister

prepared to take immediate steps to bring about such a change so that Parliament can be seized of this question ?

**SHRI F. A. AHMED :** The problem of industrial relations and the application of local laws has been engaging the attention of the Government and we shall certainly take into consideration the suggestion of the hon. Member. If the present labour laws require some modification, I will have a talk with the Labour Minister and see to what extent they can be modified.

**श्री रवि राय :** मैं मंत्री महोदय का ध्यान इस ओर खींचना चाहता हूँ कि इस मंत्रालय के मातहत और एक भोपाल एलेक्ट्रिकल फैक्ट्री है। वहाँ भी इस तरह के जो बड़े अफसर हैं उनकी हाथी साहब से बातचीत हुई थी और खुद अहमद साहब वहाँ गए थे। मेरा सवाल यह है कि इस मंत्रालय के मातहत रांची में इतना अनरेस्ट क्यों हो रहा है ? मैं पूछना चाहता हूँ कि क्या लेबर लाज को लागू करने के लिए इस मंत्रालय की श्री जयसुख लाल हाथी के साथ और वहाँ के ट्रेड यूनियन्स जो हैं उनके साथ बातचीत हुई थी और रांची की फैक्ट्री की ट्रेड यूनियन जो है वह किस संस्था के मातहत चलती है आई० एन० टी० यू० सी० या एच० एम० एस० या किस संस्था के मातहत है और क्या यूनियनों के नेता की हाथी साहब और अहमद साहब के साथ बातचीत हुई थी ? यदि हुई थी तो क्या नतीजा निकला ?

**श्री फखरुद्दीन अली अहमद :** यहाँ के लेबर अनरेस्ट की बात यह है कि यहाँ इंटर यूनियन राइवलरी है और इंट्रा यूनियन राइवलरी है, जिसका मतलब है कि एक यूनियन में कई ग्रुप हैं और बहुत सारे यूनियन भी यहाँ हैं। तीन यूनियन रजिस्टर्ड हुई हैं। जो यूनियन रेकगनाइज की गई है वह आई० एन० टी० यू० सी० है। लेकिन कौन इसमें प्रेसीडेंट वगैरह है इसका केस अभी तक चल रहा है। उसका फैसला नहीं हुआ। और इन तीन यूनियनों के होने की वजह से और एक-एक यूनियन में ग्रुप होने की वजह से वहाँ गड़बड़ है।

#### MAJORITY PARTICIPATION BY FOREIGNERS IN JOINT VENTURES

\*840. **DR. RANEN SEN :** Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether Government propose to relax the existing restrictions on majority participation by foreigners in joint ventures; and

(b) if so, the reasons therefor ?

**THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT & COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) :**  
(a) No, Sir.

(b) Does not arise.

**DR. RANEN SEN :** The hon. Minister has very summarily rejected the question.

**SHRI BHANU PRAKASH SINGH :** It is not rejection; it is the answer.

**DR. RANEN SEN :** It is rejection.

Is it known to the Minister that the All India Association of Industry had made a survey of the whole question of collaboration for nine months and the Mudaliar Committee had also gone into the question ? They had made certain recommendations to the Government; a few of them are that the majority partners should be Indians in case of collaboration, after collaboration regular research work must be carried out so that instead of future foreign know-how Indian know-how can develop and several other recommendations. In view of this I want to know whether on the basis of the reports of these two committees Government have come to any conclusion regarding foreign collaboration that is taking place and is likely to take place in future; if so, what are they.

**THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) :** I would like to divide the question into two parts. So far as collaboration in the public sector is concerned, I can straightway say that we have decided not to allow majority participation in industries which are run by the public sector. So